



2026:AHC:65516

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 10382 of 2026

Chirag Jain

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Garun Pal Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Garun Pal Singh, learned counsel for the applicant, Sri V.P.Singh, learned A.G.A. for the State-respondents and perused the record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant Chirag Jain, with a prayer to release him on bail in Case Crime No. 894 of 2025, under Sections 318(4), 336(3), 338, 340(2), 3(5) of BNS and Section 13 of Public Gambling Act, registered at Police Station Bisrakh, District Gautam Budh Nagar, during pendency of the trial.
3. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case. It is contended by learned counsel for the applicant that co-accused Pratham Mishra, has already been granted bail by a Co-ordinate Bench of this Court being **Criminal Misc. Bail Application No.9563 of 2026**. It is also submitted that another co-accused Smt. Kirti, also also been granted bail by this Court vide order dated 19.02.2026, being **Criminal Misc. Bail Application No. 4303 of 2026**. It is further submitted that role of the applicant is not distinguishable from the role of the co-accused persons who have already been granted bail by this Court. The applicant, is languishing in jail since 14.11.2025, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.
4. Per contra learned A.G.A. has opposed the prayer for bail of the applicant.

5. As per FIR two cheque books, three mobile phones and Rs.5,000/- are said to have been recovered from the possession of the applicant, but co-accused Pratham Mishra, and Smt. Kirti have already been granted bail by a Co-ordinate Bench of this Court. The applicant has been languishing in jail since 14.11.2025 and he is having no criminal history.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

7. Let the applicant- **Chirag Jain** involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an

expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

March 26, 2026

Ashish/-

(Jitendra Kumar Sinha,J.)